of Kerala has requested the Central Government to implement the Precision Instruments Project a; Palghat; and

(b) if so. what action has been taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) The question of setting up of the Project at Palghat in Kerala is under consideration.

APPLICATIONS FOR LICENCES FROM KERALA

476. SHRI K. CHANDRASEKHARAN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of applications for industrial licences from Kerala that are pending with the Government of India :

(b) the details of the applications and sinew-hen they are pending ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUS1RIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD, : (a) and (b) 39 applications received from Kerala are pending. Out of thes; 3 relate to the year 1969, 9 to 1970 and 27 to 1971. Details of pending applications are not normally disclosed.

MURDER CASES IN THE COUNTRY

477. SHRI MAHAVIR TYAGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the total number of murder cases in India was 14,732 in the year 1969;

(b) the total number of murders committed in the years 1970 and 1971; and

(c) What is the statewise break up of these figures ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.

(b) The total number of cases of murder-reported during 1970 was 15708; figures for the year 1971 arc being compiled.

^c) A statement is enclosed. [See Appendix I XXIX, Annexure, No. 30]

AMENDMENT OF ARTICLE 370 oi- THE CONSTITUTION

to (hiestions

478. SHRIMATI PRATIISHA SINGH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in view of the continued threat bom Pakistan and the change of circumstances since 1948, Government propose to abrogate ariicle 370 of the Constitution to bring the State of Jammu and Kashmir at par with other States of the Indian Union ; and

(b) if not, the reasons therefor ?

THE PRIME MINISTER AND MIXES I'ER OF HOME AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b) Article 370 of the Constitution is being used to apply more provisions of the Constitution of India to the Slate of Jammu and Kashmir. No proposal for abrogating this article is under consideralio l.

SMUGGLING OF BLUE FILMS

479. SHRI YEMGAL1A SAI YANARA-YANA : Will the Minister of HUME AFFAIRS be pleased to slate :

(a) the number of persons arrested in connection with smuggling and distribution of blue films in Delhi this year : and

(b) the anion taken by Government against them 2

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AMD IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) No one has been arrested in connection either with smuggling or distribution of blue films in Delhi during the current year. Obscene film slides were, however, recovered from (wo persons in Delhi during the current year and they have been arrested. The cases against them under section 292 IPC are under investigation.

FOREIGN EXCHANGE RACKET IN HYDERABAD

480. SHRI VENIGALLA SATYANARA-YANA : Will the PRIME MINISTER be pleased to state :

(a) whether a foreign exchange racket has been unearthed in Hyderabad in September, 1971, and twelve persons including some prominent missio taries have been arrested; and

(b) if so, whether any investigations have been made in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN 'IHK DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) The Directorate of Enforcement are enquiring into alleged violations of Foreign Exchange Regulations Act, which has come to notice by a seizure of some foreign exchange in August, 1971. During the course of enquiry, 15 persons have been arrested in the months of September and October, 1971 at Hyderabad. Three of them are reported to be connected with Missionaries.

Writl'ti Answers

(b) Since the investigation is in progress, it will not be desirable to disclose further details as it may hamper investigation.

PLANNING BOARDS IN STATES

481. SHRI K.P. SUBRAMANIA MENON : Will the Minister of PLANNING be pleased to state :

(a) the States which have so far set up Planning Boards at the States level ;

(b) whether there is any proposal to set up similar bodies in the remaining Slates also ; and

fc) what is their role in the formulation of the Five Year Plans ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) and (b) A statement is laid on the Table of the House indicating the States in which Planning Boards or similar planning agencies have been set up.

(c) The setting up of Planning Boards will enable proper formulation and implementation of district and State Plans. The Planning Com mission is of the view that systematic work on the various stages associated with the integrated planning process which include inter alia (a) evaluation of socio-economie data to asses: the exii ing levels of development, (b) assessment of material, human and financial resources, (c) appraisal of on-going projects, (d) determination of a strategy and preparation of a lime-bound operational plan, (e) plan implementation (f) monitoring of plan implementation, and (g) plan appraisal, can be effectively taken up only by appropriately constituted planning agencies. The Planning Commission have also taken the view that the national growth on the basis of planned development can be better permitted if efforts towards planning and plan implementation are made both at the Centre and State levels in an integrated manner. Setting up of Planning agencies will facilitate this process of integrated planning at various levels of decisionmaking.

STATEMENT

The Planning Commission have received the following information on the Apex bodies dealing with Planning at the State level :

1. Andhra Pradesh.—There is a State Advisory Committee on Planning with Chief Minister as Chairmat'. Other members include Ministers, Officials, elected representatives of Legislative Assembly and Council and representatives of the Universities.

2. *Assam.*—(i) A State Planning Committee consisting of the Chief Minister as Chairman and Minister Finance as Member is functioning as a Sub-Committee of the Cabinet.

(ii) There is a State Development Committee with Chief Minister as Chairman and other Ministers as Members.

(iii) There is a Stale Planning Advisory Council with Chief Minister as Chairman and non-officials as Members.

The State Government have decided in principle to set up a Planning Board for the State on the basis of the recommendations of the Administrative Reforms Commission.

3. *Bihar.*—A scheme of setting up a Planning Board is being drawn up in the State on the lines of suggestions made in the Minister of Planning's letter of August 13, 1971. There was a Stale Planning Committee whose term expired in 1968. This was not reconstituted.

4. *Gujarat.*—A State Planning Advisory Board with Governor as Chairman was recently reconstituted. Besides officials, other members of the Board are the Director, Sardar Patel Institute of Economics and Soct?l Research and Shri V. Kurian.

5. *Haryana.*—(i) There is a State Planning Board with Chief Minister as Chairman. All members of the Cabinet rank are members of the Board. Commissioner for Planning is the Secretary of the Board.

(ii) There is a State Advisory Committee on Planning with non-officials as Members.